

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/TL/2024

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bidar Transmission Limited.

Petitioner : Bidar Transmission Limited (BTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **22.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rohit Jain, BTL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Shri Ranjeet S Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri S Vallinayagam, Advocate, TANGEDCO
Shri Shashank Singh, RECPDCL
Shri Ritam Biswas, RECPDCL

Record of Proceedings

Since the order in the matter (which was reserved on 27.6.2024) could not be issued prior to one Member of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. The representative of the Petitioner and the learned counsels for the CTUIL and TANGEDCO submitted that the parties have already made their respective submission in the matter and have also filed the requisite details and/or written submissions, which may be considered and the matter may be reserved for order.

3. Considering the above, the Commission reserved the matter for order.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)